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ASSAM ACT VIII OF 1939.

THE ASSAM EXCISE (AMENDMENT) ACT, 1939.

[Passed by the Assam Legislature]

[Received the assent of the Governor on the 23rd May 1939.]

[Published in the Assam Gazette of the 31st May 1939.]

An Act further to amend the Eastern Bengal and Assam Excise Act (Eastern Bengal and Assam Excise Act I of 1910)

Preamble. WHEREAS it is expedient further to amend the Eastern Bengal and Assam Excise Act, 1910, for the purposes hereinafter appearing; It is hereby enacted as follows:—

Short title. 1. This Act may be called the Assam Excise (Amendment) Act, 1939.

Commencement. 2. It shall come into force at once.

Amendment of section 3 of Eastern Bengal and Assam Excise Act I of 1910. 3. In section 3 of the Eastern Bengal and Assam Excise Act, 1910 (hereinafter referred to as the said Act) after clause (3) the following clause shall be inserted, namely:—

(3A) "Club" means a society of persons associated together for social intercourse, for the promotion of politics, sport, art, science, literature, or for any purpose except the acquisition of gain, and whether the same be registered under the Indian Companies Act, 1913, the Co-operative Societies Act, 1912, the Societies Registration Act, 1860, or otherwise incorporated, or not.

Amendment of section 13 of Eastern Bengal and Assam Excise Act I of 1910. 4. The proviso to section 13 of the said Act shall be omitted.

Amendment of section 18 of Eastern Bengal and Assam Excise Act I of 1910. 5. Section 18 of the said Act shall be renumbered as sub-section (1), and after the said sub-section the following sub-section shall be added, namely:—

"(2) Any Club which has transactions with its members in respect of foreign liquor, shall be deemed to be conducting retail sales and shall be required to take out a license under this Act on payment of such fees and subject to such restrictions and on such conditions as the Provincial Government may prescribe."

Price: Indian 1 anna.]

[Price: English 1d.]